

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - 1**

ITEM No.119 - CP 195 of 2017  
With  
ITEM No.120 - IA 29 of 2018  
ITEM No.121 - IA 345 of 2018  
ITEM No.122 - IA 609 of 2019  
In  
CP 195 of 2017

**Proceedings under Section 241-242 & 246 of Co. Act, 2013**

**IN THE MATTER OF:**

Sanjay Bhagwanji Attara  
V/s  
Komoline Aerospace Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on: 16/05/2024**

**Coram:**

Mr. Shammi Khan, Hon'ble Member(J)  
Mr. Sameer Kakar, Hon'ble Member(T)

**PRESENT:**

For the Applicant : Mr. Parth Saluja, Proxy Advocate for  
: Mr. Apurva Vakil, Advocate  
For the Respondent : Mr. Nishal Modi, Advocate for  
: Mr. Pavan Godiawala, Advocate for R-2

**ORDER**

It is seen that order dated 14.03.2024 has not been complied with, learned Counsel appearing for both the sides seeks more time to comply the same.

Re-list on 18.07.2024.

-Sd-

**SAMEER KAKAR  
MEMBER (TECHNICAL)**

-Sd-

**SHAMMI KHAN  
MEMBER (JUDICIAL)**